

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT
LOK SABHA
UNSTARRED QUESTION NO. 4196**

**TO BE ANSWERED ON FRIDAY, THE 20th DECEMBER 2024
One Nation One Election**

4196. Adv. Adoor Prakash:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is planning to implement the proposal 'One Nation One Election' for conducting simultaneous elections to Lok Sabha and State Assemblies in 2029, if so, the details thereof; and
- (b) whether the Government has started any consultations with States regarding this, if so, the details thereof?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a): The Government has introduced the Constitution (One Hundred and Twenty-ninth Amendment) Bill, 2024 and the Union Territories Laws (Amendment) Bill, 2024 in Lok Sabha on 17.12.2024 to implement the proposal of One Nation One Election for elections to Lok Sabha and all Legislative Assemblies as per the provisions of the Bill.

(b): The Government had constituted a High Level Committee under the Chairmanship of Shri Ram Nath Kovind, former President of India, to examine the issue of simultaneous elections and make recommendations for holding simultaneous elections in the country. The Committee held extensive consultations with the stakeholders on the subject and summarised the outcome of such consultations in Chapter 3 of its Report. The said report is available at website <https://onoe.gov.in/HLC-Report>.
